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IN THE COURT OF THE CHIEF METROPOLITAN

MAGISTRATE, ,
TEES HAZARI, DELHI

CC NO:

22/00

Securities and Exchange Board of India, a statutory body established under the provisions of Securities and Exchange Board of India Act, 1992, having its regional office at Block No.1, Rajendra Bhawan, Rajendra Place District Centre, New Delhi 110 008 and represented by its Asst. General Manager Ms. Jyoti Jindgar.

٧s.

- 1. Perutek Services Ltd., a company incorporated under the provisions of Companies Act, 1956 and having its registered office at 405, Vishal Bhavan, 95, Nehru Place, New Delhi 110 019.
- 2. Shri Major P.K. Perumal, s/o not known to the complainant;

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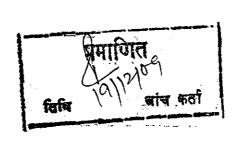
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Complainant 3



## Case No; 22/04 SEBI Vs M/s Perutek Services Ltd and others

31.10.09

File received by way of transfer in pursuance of Order no. 17/DHC/Gaz..3/VI.3.2(a)/2009 passed by the Hon'ble High Court. It be checked and registered.

Present:

Sh. Sanjay Mann, counsel for complainant alongwith Manish

Vashist, Asstt. General Manager, SEBI.

An application filed for change for substitution of AR on behalf of complainant which is heard and allowed. Accused no. 1 company is already proceed in absentia in terms of order dated 24.11.06 and accused no. 2 to 4 namely Sh. Major P.K.Perumal, Sh. P.Dinakaran and Captain P.Mahendran respectively are also proclaimed offenders.

Evidence of CW1 Sh. Manish Vashist, Asstt. General Manager, SEBI u/s 299 Cr.P.C recorded. PE is closed by the complainant.

and reopened as and when any of the accused found.

DIG VINA SINGH ACMM(Spl Acts), Central Delhi/31.10.2009

